

should be provided with the facilities for the treatment of this disease. The Government should take steps to see that the medicines required for the treatment of T.B. are cheaper so as to make this incurable disease curable.

[English]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Mr. Speaker, Sir, today morning, the newspaper has reported a very disturbing news item. In Bihar, IAS Officers Wives' Association have made a representation to the Chief Secretary, the D.G. (Police) and all concerned that a very close relative of the Chief Minister of Bihar has threatened one of the IAS Officers' wives, who went to cast her vote in Booth Number 23 in Shakti Nagar, with dire consequences if she goes to cast her vote. He has even threatened to kidnap her son. This is a very disturbing news when we are speaking about the rule of law. My friends are speaking about the relations. ....(Interruptions)

MR. SPEAKER: Do not extend it.

SHRI MANORANJAN BHAKTA: I do not want to cast aspersions on anybody. My point is, when the house-wives are crying and when they are representing to the Chief Secretary and the D.G. (Police), this matter need to be investigated. The Government of India should not be a silent spectator in this. There should be investigation done in the matter and all necessary steps should be taken. And when a gentleman went to lodge a complaint in the police station, the police did not lodge the FIR. This is a very serious matter and this matter needs to be investigated.....(Interruptions)

SHRI E. AHAMED (Manjeri): I support it. ....(Interruptions)

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, I thank you for allowing me to raise an important issue. The Minister of State for External Affairs Shri R.L. Bhatia is present here. Our attention has been drawn today to a new report in a national newspaper that when the Minister went to the Pakistan High Commission on the occasion of the Pakistan National Day Celebration, proper treatment was not given to him. I am not raising this to create a kind of animosity between the two countries. There are people who want to instigate, provoke certain kind of deterioration in the relationship. We know that in our country, we have the goodwill for the people of Pakistan. We want, despite provocations, the good relations to develop and continue. I want to know whether this is a fact or not. And if that has happened, then our sense of dismay should be conveyed properly. I want to know if he has anything to say about it. Are you going to say something?

MR. SPEAKER: Now we shall take up the Papers to be laid on the Table.

SHRI BASUDEB ACHARIA (Bankura): Today why is the Zero Hour only for fifteen minutes?

MR. SPEAKER: We have a very important business today, the Budget. It is once in a while.

12.13 13½

PAPERS LAID ON THE TABLE

Annual Report and Review of the working of National Institute of Urban Affairs, New Delhi for 1993-94 etc.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 1993-94. [Placed in Library. See No. LT-7243/95]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A Copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1993-94.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-7244/95]

Notifications under Major Port Trusts Act, 1963 etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 650(E) published in Gazette of India dated the 23rd August, 1994 approving the Visakhapatnam Port Employees Classification Control and Appeal Amendment Regulations, 1994.
  - (ii) G.S.R. 834(E) published in Gazette of India dated the 2nd December, 1994 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1994. [Placed in Library. See No. LT. 7245/95]
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Calcutta, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Calcutta, for the year 1993-94.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned